

**Khana Sainthia Line**

3013. SHRI HARADHAN ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction of double line between Khana and Sainthia was sanctioned during the last Railway Budget;

(b) if so, whether construction of the said line has started; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C. LENKA): (a) and (b) Yes, Sir.

(c) Does not arise.

[*Translation*]

**Ahmedabad-Kodinar-Zafrabad Line**

3014. SHRI DILEEP BHAI SANGHANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to extend the new railway line from Ahmedabad to Kodinar and Zafrabad via Amreli in Gujarat;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C. LENKA): (a) No, Sir.

(b) Does not arise.

(c) Constraint of resources.

(d) Does not arise.

[*English*]

**Construction Within High Tide Line**

3015. SHRI SUDHIR SAWANT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is a ban on construction within 500 mtrs. of the high tide line from the coast;

(b) if so, the details thereof; and

(c) the relief available to fishermen to convert temporary construction into permanent structures located in many areas within 500 mtrs. of the high tide line along the coast, especially in Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir.

(b) Does not arise.

(c) Repairs/reconstruction/alteration of existing authorised structures within 200 metres of the High Tide Line and construction/reconstruction of dwelling units between 200 to 500 metres of the High Tide Line is permitted so long as it is within the ambit of traditional rights and customary uses, including fishermen's structures, subject to safeguards as provided for under para 6(2) of the Notification issued by the Ministry vide S.O. No. 114(E) dated 20.2.1991.